

take place wherein action is taken by the respective State /UT Governments as per the law.

(c) and (d) The Ministry has received no such reports, wherein the agencies concerned have cut trees in Delhi without permission of the Competent Authority, Permission for cutting of trees is given by the respective State/UT Governments.

Appeal against demerger of telecom company

183. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Commissioner of Income Tax has filed an appeal before the Hon'ble High Court in the matter of demerger of a leading Telecom Company with its Tower Division.

(b) if so, the details thereof;

(c) whether it is also a fact that the demerger scheme was undertaken by the company to evade tax; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) and (b) Some of the leading telecom companies had filed petitions under provisions of Companies Act before jurisdictional High Courts seeking sanction of scheme of arrangements for demerger/transfer of their Passive Infrastructure Assets. In one of the cases where the said scheme was sanctioned by the division bench of High Court of Gujarat, the Income tax department has filed a Special leave petition before the Supreme Court in which a notice has been issued to the respondents. In some other cases, a single judge bench of the Delhi High Court sanctioned the scheme and the Commissioners of Income Tax concerned have filed appeals before the division bench, which are pending.

(c) and (d) It has been the stand of the Income Tax department before the Courts that the demerger schemes were undertaken by the companies to evade tax. The matter is sub-judice.

Indirect Tax collections

184. DR. T.N. SEEMA: Will the Minister of FINANCE be pleased to state:

(a) whether the net indirect tax collections during April-December 2012 are far below the budgeted estimate for the current financial year;

(b) the details of the Individuals and Business establishments raided during the aforesaid period, and the details of cash seized during the said raids;

(c) whether any raid or search operation has failed because of the leak of the information to the persons being raided; and

(d) if so, the details thereof and the steps taken by Government to prevent such leakage of information from the department?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) Yes, Sir. The Indirect tax collected during April to December, 2012 is Rs. 3, 33, 143 crore (provisional and exclusive of ceases not administered by Department of Revenue) against the Budget Estimate of Rs. 5, 05, 044 crore for the year 2012-13.

(b) to (d) Information is being collected and will be laid on the table of the House.

Restructuring of NPAs in Banks Question

185. SHRI SUKHENDU SEKHAR ROY: Will the Minister of FINANCE be pleased to state:

(a) whether banks had 85 per cent rise in Non Performing Assets (NPAs) during first quarter of current fiscal;

(b) if so, the reasons therefore and remedial action taken thereon;

(c) whether 74 cases involving Rs. 40,000/- crores were referred to banks for restructuring in the said period;

(d) if so, the particulars of the defaulting Companies and the restructured amount; and

(e) what prevented Government to declare those companies wilful defaulters and to recover loan amount from them?